

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11716/2006

(From the judgement and order dated 19/10/2005 in RFA No. 363/1989 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BHUPAL SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

Date: 31/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s)

Mr. Manoj Swarup, Adv.

Mr. Ajay Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice to the respondent, in view of the observations made by this Court in Bhag

Singh & Ors. Vs. U.T. of Chandigarh & Ors., 1985 (3) SCC p.737 Para 3.

(G.V.Ramana)

Court Master

(Veera Verma)

Court Master